## Changes in provisions of competition law

2892. DR. PRABHAKAR KORE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the immense growth of Indian economy necessitates changes in the provisions of Competition Law to strengthen and re-calibrate to promote best practices in corporate sector;
- (b) if so, whether Government proposes to revisit the Competition Law as part of its initiative to upgrade legislations governing companies; and
- (c) the steps taken by Government to bring in changes to the provisions of Competition Law and time-frame for its implementation, and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (c) On 1st October, 2018 the Government constituted a Competition Law Review Committee under the Chairmanship of Secretary, Corporate Affairs to review the Competition Act, 2002. The terms of reference of the Committee are:

- (i) To review the Competition Act/Rules/Regulations, in view of changing business environment and bring necessary changes, if required;
- (ii) To look into international best practices in the competition field, especially anti-trust laws, merger guidelines and handling cross border competition issues;
- (iii) To study other regulatory regimes/institutional mechanisms/ government policies which overlap with the Competition Act; and,
- (iv) Any other matters related to competition issue and considered necessary by the committee.

The Committee is required to submit its report within three months of the date of its first meeting.

## Regional centres of NSD

2893. SHRIMATI SHANTA CHHETRI: Will the Minister of CULTURE be pleased to state:

(a) whether Government's proposal to establish five Regional Centres of NSD one each at Kolkata, Mumbai, Goa, J&K, Northeast to promote and attract regional

talent in the field of drama for organizing various programmes, festivals, seminars, trainings and schemes has been implemented; and

(b) whether any specific date for commencement of classes in these centres has been finalized and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The Broad-Based Committee (Vision Committee) set up by the National School of Drama (NSD) Society in February 2005, *inter alia*, had recommended opening of five regional centres of the NSD across the country. On the basis of these recommendations, the decision to establish five regional centres during the Eleventh Five Year Plan period (2007-2012), one each at Kolkata, Mumbai/Goa, J&K, and North-East, besides upgrading the existing Regional Resource cum Research Centre, Bengaluru to a full-fledged regional centre, was taken by the Government. These regional centres were to be established in consultation with concerned State Governments, who were required to provide land/accommodation for the purpose. So far, only Government of Karnataka has provided land/accommodation in 2013 at Bengaluru for the purpose. Till date, no other concerned State Government has provided land to the NSD for opening of its regional branches.

Under NSD's Out-reach/Extension Programme, two Centres, one at Gangtok (Sikkim) and another at Agartala (Tripura), are functioning and are also conducting one year theatre training course in addition to the one being conducted at Bengaluru (Karnataka).

A proposal to declare NSD as an Institution of National Importance is under consideration of the Government. Till such time a final decision is taken in the matter, the NSD has decided to defer the opening of regional centres.

## Bronze cancer jeopardising ancient idols

2894. SHRI N. GOKULAKRISHNAN: Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that ASI team found that a significant percentage of 1,100 idols screened so far in the Tiruvarur icon centre in Tamil Nadu, which house at least 4,380 antiques, suffer from bronze cancer, if so, the details thereof;
- (b) whether it is also a fact that the chloride corrosion of idols is incurable and sometimes contagious; and
  - (c) if so, the details thereof and the steps taken in this regard?